

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of October 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.10.2023 Wednesday At 10.00 A.M. Misc. Petition/ Transmission Tariff	1.	Petition (Diary) No. 436/2023 along with I.A. Dy. Nos. 437 & 438/2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed listing charges (Interlocutory application for urgent listing and interim relief) (Remand Matter)
	2.	685/TT/2020	PGCIL	Petition for determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of \pm 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with \pm 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under "HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)- Scheme 1: Raigarh-Pugalur 6000 MW HVDC System" in the Southern Regional grid (Remanded from the Hon'ble Supreme Court)
9.10.2023 Monday At 10.30 A.M. Miscellaneous Petitions	1.	Petition (Diary) No.420/2023	GREENKOAP01	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs.(On admission)
	2.	92/MP/2023 along with I.A. No. 24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022 (On maintainability)
	3.	286/MP/2023 along with I.A. No. 73/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan; and consequently, restrain the Respondent No. 2 from taking coercive action against the Petitioner till such time (Interlocutory Application seeking ad-interim ex-parte directions) (Remand Matter).
	4.	217/TL/2023	TPGL	Petition under Section 18 of the Electricity Act, 2003 read with Regulation 19 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009, seeking an amendment of the Transmission Licence No. 2/Transmission/CERC granted by this Hon'ble Commission to the Petitioner by its order dated 16.5.2007 and further amended by its order dated 3.11.2010 (read with corrigendum dated 1.12.2010).

5.	224/AT/2023	SECIL	Petition under Section 63 of the Electricity act, 2003 for adoption of tariff for the 334 MW Solar Power Plants connected to the Inter-State Transmission System (ISTS) linked with setting up of solar manufacturing plant, selected through competitive bidding process as per the guidelines dated 3.8.2017 of the Central Government as amended from time to time.
6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents (Part-Heard)
7.	53/MP/2021 along with I.A.No.26/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents(Interlocutory application moved by APCPDCL seeking directions to bring on record documents relating to capacity declared to each procurer during the Regulation Periods) .
8.	61/MP/2021 along with I.A.Nos.28/2021 & 42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2(Interlocutory application for interim reliefs and amendments of the Petition).
9.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
10.	147/MP/2021	BALCO	Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
11.	245/MP/2021	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from date of commercial operation i.e. 1.10.2020 to 31.3.2024.
12.	227/MP/2022 along with I.A. No. 55/2022	RWEPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (Interlocutory Application for interim relief).

	13.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	14.	182/MP/2022	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.
	15.	124/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.1.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.2.2022, till the final disposal of the present proceedings.
	16.	163/MP/2022	RESPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia, seeking relief on account of Change in Law viz. the introduction of Goods and Service Tax laws and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
	17.	171/MP/2023	PSPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.
	18.	137/MP/2023	IL&FS	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.
	19.	71/MP/2023	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.
	20	54/MP/2023	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 2.2.2007, Article 3.7 of the Supplemental Power Purchase Agreement dated 5.12.2018 and Recital O(d) of the Supplemental Power Purchase Agreement dated 30.3.2022 entered with Gujarat Urja Vikas Nigam Ltd. seeking Change in Law compensation.
10.10.2023 Tuesday At 10.30 AM Miscellaneous Petitions	1.	235/MP/2023	TPDDL	Petition under Section 79(1) (f) of the Electricity Act, 2003, seeking adjudication of dispute against SBSR Power Cleantech Eleven Private Limited (“Respondent No. 1”) and Solar Energy Corporation of India (“SECI”/” Respondent No. 2”). The preset Petition relates to the illegal diversion and sale of the contractually committed and ‘Contracted Capacity’ by the Respondent No.1 to third parties (<i>On admission</i>)
	2.	192/MP/2021	SBSR11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy

			Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
3.	241/MP/2023	CTUIL	Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 44 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (“GNA Regulations”) along with Regulations 110, 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 read with Regulation 6(3) of the CERC (Payment of Fees) Regulations, 2012 seeking appropriate directions administering applications filed by Renewable Power Park Developers applying for Connectivity under GNA Regulations (<i>On admission</i>).
4.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers (<i>Part Heard</i>) ‘(hearing on maintainability)’
5.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage – II (390 MW) (Re-hearing)
6.	268/MP/2020	SGPCL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties, and seeking reimbursement of amount incurred towards arranging open access (MTOA) (Part-Heard).
7.	111/MP/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from the Farakka Super Thermal Power Station.
8.	144/MP/2021	MPPMCL	Petition under Section 129 of the Electricity Act, 2003 for securing compliance of the judgment and order dated 5.9.2019 passed by the Hon'ble Supreme Court of India in Civil Appeal no. 13452 of 2015.
9.	377/MP/2022	BKTL	Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 23.4.2019, seeking extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs, and for seeking recovery transmission tariff/ charges from the Respondent No. 1, on bilateral basis, from 4.9.2021 till 3.10.2021, in terms of Regulation 13(12) of the CERC Sharing Regulations, 2020(Part-Heard).
10.	190/MP/2022	NTPC	Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Clause 10.2.2 of the Power Purchase Agreement dated 31.3.2016.
11.	262/MP/2022	RSEKPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.3.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty.
12.	374/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central

				Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff order dated 21.11.2019 in Petition No. 158/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No.1 to the Petitioner on account of delay in commissioning of its downstream transmission networks.
	13.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.
	14.	5/MP/2022	HPPTCL	Petition for inclusion of 33/220kV Karian Sub-Station along with 220kV Transmission line from Karian to Rajera under POC mechanism.
	15.	25/MP/2022	A.P. Transco	Petition under Section 79 Of The Electricity Act, 2003 read with Regulation 111 And 113 of the CERC (Conduct of Business) Regulations 1999, seeking issuance of appropriate directions to the Respondent to include the Yearly Transmission Charges as determined by APERC vide order dated 7.7.2021 in the PoC Transmission Charges for the Billing Period of FY 2015-16, 2016-17and 2020-2021, as per the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
	16.	330/TT/2022	TCTL	Petition for determination of tariff of the Intra-State Transmission Lines of the TSTRANSCO-owned transmission lines/system certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in POC Transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21
	17.	329/TT/2022	MPPTCL	Petition for determination of transmission tariff for the Transmission Lines owned by the Petitioner (MPPTCL) which have been held to be ISTS lines for the FY 2019-20 to FY 2023-24 for inclusion of these Assets in computation of Point of Connection Charges and Losses.
10.10.2023 Tuesday At 3.00 P.M.	18.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Part-Heard).
	19.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013(Part-Heard)
11.10.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1	281/MP/2023 along with I.A. 71/2023	APMUL	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration that the Petitioner is liable towards payment of transmission charges corresponding to the LTA quantum of 1495 MW only and for quashing of the invoice dated 1.8.2023 issued by the Central Transmission Utility of India Limited (Interlocutory Application for interim relief) (On admission)
	2.	98/MP/2023	GUVNL	Petition under Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 in regard to disputes related to liability of Minimum Alternate Tax and recovery of excess amount paid by the Petitioner towards payment of Minimum Alternate Tax for the Financial Years 2011-2012 to 2021-2022 in relation to Power Purchase Agreements dated 22.9.2005 and 16.12.2008 (On maintainability).
	3.	114/MP/2019	GMRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent (Received by way of Remand).
	4.	239/MP/2021 along with I.A.	GTTPCL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service

	No. 47/2023		Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions (Interlocutory application for interim reliefs) (Remand from APTEL).
5.	186/MP/2021	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012
6.	47/MP/2021	RUMSL	Petition under Section 79 (1) I and (d) read with Sections 61, 62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of Regulation 7 of the sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks.
7.	181/MP/2021	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with the relevant Regulations seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(h) of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f. 31.1.2020 till opening of Payment Security Mechanism (PSM) as per the Procurer-PPA, PTC-PPA and the provisions of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/ kWh till such time the Respondent opens PSM in conformity with the PTC-PPA, Procurer-PPA.
8.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013.
9.	345/MP/2022	AHEJ(1)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the

			additional expenditure incurred due to occurrence of Change in Law events.	
	10.	315/MP/2022	SEIL	Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 1.1.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
	11.	306/MP/2022 along with I.A. No. 20/2023	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Private Limited (Interlocutory application for impleadment).
	12.	22/MP/2023	SECIL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking issuance of direction(s)/order(s) against the Respondent for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied during the period from 1.4.2020 to 7.4.2020 under Power Sale Agreements dated 31.3.2015, 24.11.2017, 23.3.2018 executed between the Petitioner and Respondent.
	13.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.
	14.	66/MP/2023	AMPEGPL	Petition under Sections 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of force majeure events and issuance of appropriate orders.
	15.	187/MP/2023	EPTCL	Petition under Sections 79 (1) (c), (e) and (k) read with 17 (3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's inter-State Transmission Licence
	16.	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.4.2007.
	17.	92/MP/2023 along with I.A. No. 24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022 (<i>On maintainability</i>)
11.10.2023 Wednesday	18.	73/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking

At 3.00 P.M. Miscellaneous Petitions				recovery of compensation from the Respondent for deviation from the scheduled power under the Power Purchase Agreement dated 7.3.2019 entered into between the Petitioner and the Respondent.
	19.	87/MP/2022	FBTL	Petition under Sections 79(1)l, 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 10.1.2018, seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
18.10.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	280/MP/2023	RTL	Petition under Sections 79(1)l, 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Service Agreement dated 2.12.2021, seeking extension of time period for achieving Scheduled Date of Commercial Operation (SCOD) of the Project on account of occurrence of force majeure events and change in law event and other consequential reliefs (On admission).
	2.	283/MP/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and allow utilisation of Petitioners existing Connectivity dated 10.5.2022 for other project to be connected to the same substation (On admission).
	3.	282/MP/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. And Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 06.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. And Solar Energy Corporation of India Ltd. And the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. And Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. And Solar Energy Corporation of India Ltd. Seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WPI No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event (On admission).
	4	290/MP/2023	TUL	Petition under section 142, 146, 149 and other applicable provisions of the Electricity Act, 2003 for non-compliance by the Respondents no. 1 to 3 of the order dated 22.11.2022 passed by this Commission in Petition No. 110/MP/2019 (On admission).
	5.	229/TL/2023	NRSS XXIX TL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for NRSS XXIX Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
	6.	353/AT/2022	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Wind Power Projects (Tranche-XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
	7.	224/AT/2023	SECIL	Petition under Section 63 of the Electricity act, 2003 for adoption of tariff for the 334 MW Solar Power Plants

			connected to the Inter-State Transmission System (ISTS) linked with setting up of solar manufacturing plant, selected through competitive bidding process as per the guidelines dated 3.8.2017 of the Central Government as amended from time to time.
8.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events? And/or Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO(Received by Remand).
9.	343/MP/2020	RGPPL	Petition seeking adjudication of disputes on the erroneous deduction of transmission charges by Respondent No. 1
10.	344/MP/2020 alongwith I.A.No.45/2021	RGPPL	Petition under Section 79 (1) I and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (Interlocutory application moved by MSEDCL for impleadment as party to the Petition).
11.	562/MP/2020 alongwith I.A.No.15/2023	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events(Interlocutory application for amendments of the Petition).
12.	306/MP/2022 along with I.A. No. 20/2023	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Krete Energy (I) Private Limited (Interlocutory application for impleadment).
13.	319/MP/2022 along with I.A. No. 63/2022	TANGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations,2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC (Conduct of Business Regulations) 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses (Interlocutory Application for Interim relief)
14.	61/MP/2022	PGCIL	Petition under Section 79(1) I and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.
15.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
16.	165/MP/2023	NTPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking directions against KSEBL and TANGEDCO for release of amount due and payable towards the Bills dated 6.1.2022 along with LPS.
17.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act,

				2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
	18.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
	19.	79/MP/2022 along with I.A. No. 34/2023	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
	20.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	21.	223/MP/2023 along with IA No. 53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)l of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure.
18.10.2023 At 3.00 P.M.				
	22.	308/MP/2023 alongwith I.A. No.77 & 78/2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges (Interlocutory application for urgent listing and interim relief) (Remand Matter)
	23.	100/MP/2021	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018.
	24.	102/MP/2021	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017.
19.10.2023 Thursday At 3.00 PM	1.	L-1/236/2018/CERC	Public Hearing through Online Video	Public hearing on Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Fourth Amendment) Regulations, 2023.

Public Hearing			Conferencing	
20.10.2023 Friday At 10.30 A.M. Miscellaneous Petitions	1.	220/MP/2023	DBPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 seeking a direction against Respondent No. 1 to pay compensation, being the increase in cost of Tariff due to blending of imported coal (On admission).
	2.	221/MP/2023	KPCPL	Petition under Section 79 of the Electricity Act 2003, seeking a direction upon the Respondent/ AD Hydro Power Limited for quashing/ setting aside the invoices dated 21.3.2023 and 30.3.2023, and for refund of an amount of Rs. 50,51,095/- illegally seized by encashing the Bank Guarantee which was furnished under the Interim Power Transmission Agreement dated 28.4.2016 (On admission).
	3.	263/MP/2023	APL	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration that no State Transmission Charges and Losses can be imposed upon the Petitioner towards the supply of power to the M/s MPSEZ Utilities Limited, amongst other reliefs (On admission).
	4	257/TD/2023	Elsa Consultancy	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 for grant of an inter-State Trading Licence.
	5.	94/MP/2023	MPPL	Petition under Section 79 (1) (f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to respondent No.1.
	6.	277/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 29.3.2022 and seeking revocation of the interstate trading licence granted to Svaryu Energy Limited (formerly Refex Energy Limited).
	7.	278/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.3.2022 and seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Pvt. Ltd.
	8.	282/MP/2022	HPPC	Petition under Section 79 (1)(f) read with section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondent as per banking agreement dated 05.04.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).
	9.	265/MP/2022 along with I.A. Dy. No. 462/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory application for seeking additional prayers).

	10.	215/MP/2021 along with I.A.Nos.34/2022 & 2/2023	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period (Interlocutory applications for restoration of the Petition and amendments of the Petition).
	11.	155/MP/2023	JPL	Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 5.5.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.
	12.	43/MP/2021	AGE(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 13 of the Power Purchase Agreements dated 28.6.2018 executed between the Petitioner and Solar Energy Corporation of India Limited.
	13.	107/MP/2021 alongwith I.A.No.36/2021	ASIPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.01.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.09.2018(Interlocutory application for interim reliefs).
	14.	114/MP/2023 alongwith Nos. 28/2023 & 51/2023	SIPL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.3.2023 issued by the Central Transmission Utility of India Limited (Part-heard).
	15.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana
	16.	85/MP/2021 along with IA No. 26/2021	TSSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
20.10.2023 Friday At 3.00 P.M Miscellaneous Petitions	1.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited (On admission).

	2.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited (<i>On admission</i>).
	3.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	4	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited(Interlocutory application for interim reliefs).
	5.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	6.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund.
25.10.2023 Wednesday At 10.30 A.M. Misc. Petitions	1.	243/AT/2023	FatehgarhIV	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges payable by the long-term transmission customers of the "Transmission System for Evacuation of Power from REZ (20 GW) under Phase III-Part A1 in Rajasthan" being established by the Petitioner
	2.	244/TL/2023	FatehgarhIV	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Fatehgarh IV Transmission Limited
	3.	245/AT/2023	Fatehgarh III	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges payable by the long-term transmission customers of the "Transmission System for Evacuation of Power from REZ (20 GW) under Phase III-Part A3 in Rajasthan" being established by the Petitioner.
	4.	246/TL/2023	Fatehgarh III	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Fatehgarh III Transmission Limited.
	5.	293/TL/2023	RNTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ramgarh Transmission Limited for implementation of scope of work as detailed in the Petition through the RTM mode.
	6.	225/MP/2023	JKTL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the

			adverse effect of the Force Majeure events and Change in Law events (On admission)
7	286/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan (On maintainability).
8	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017 (<i>Received by way of Remand</i>).
9.	180/MP/2019 alongwith I.A.No.32/2023	Indian Railways (IR)	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999(Interlocutory application for seeking permission for amendments).
10.	617/MP/2020	BALCO	Petition for recovery of compensation deducted from BALCO purportedly towards non-supply of power.
11.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997.
12.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997.
13.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount.
14.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
15.	42/IA/2023 in 109/MP/2022	JITPL	Application under section 94(2) of the Electricity Act, 2003 seeking modification of the Record of Proceedings (RoP)/ daily order dated 24.4.2023
16.	109/MP/2023	ASPJ1PL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreements dated 31.12.2019 for the development of 450 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Solar Energy Jaisalmer One Private Limited (formerly known as SBE Renewables Ten Projects Private Limited) and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
17.	140/MP/2022	NTPC SPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 113 and 119 of the CERC (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003
18.	212/MP/2023	JITPL	Petition under Section 11 and Section 79 of the Electricity Act 2003 seeking directions to Kerala State Electricity Board Limited to make payment of the cost of imported coal used by Jindal India Thermal Power

			Limited for generation and supply of power to KSEBL in compliance of Ministry of Power statutory directions dated 28.4.2022 and 26.5.2022 issued under Section 11 of the Electricity Act and clarification dated 21.3.2023.	
	19.	95/MP/2022	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders/direction to Solar Energy Corporation of India Limited pursuant to the issues arising out of the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief for releasing the Bank Guarantee issued by the Petitioners in favour of Solar Energy Corporation of India Limited.
	20.	136/MP/2023	ARP1PL	Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No. 1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor.
	21.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.
	22.	96/MP/2022	NTPC	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 13(3) & 13(8) of Sharing of Interstate Transmission Charges and Losses Regulation 2020, Regulation 8(6) of Sharing of Interstate Transmission Charges and Losses Regulation 2010 and Regulation 6(A) of CERC Tariff Regulation 2019 thereby seeking quashing of the Non POC Bill dated 4.11.2019 raised by CTU for Lara STPS (2x800MW).
	23.	265/MP/2021	ATL	Petition invoking Section 79 (1)I and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief by the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015.
	24.	194/MP/2022 alongwith I.A.No.22/2023	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022 (Interlocutory application for interim reliefs).
	25.	155/MP/2022	NR(IR)	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
30.10.2023 Monday	1.	23/TT/2023	MPCL	Petition for approval of transmission charges and losses as well as other conditions for use of 24.23 km

At 10.30 A.M. Generation/Transmission Tariff Petitions			long 132 kV Double Circuit Dedicated Transmission Line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at Village-Chowki Post Jari Distt. Kullu Himachal Pradesh upto 33/132 Kv Bajaura Sub-station of HPSEBL situated at Sarabhai Distt. Kullu Himachal Pradesh.	
	2.	4/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2019 for determination of Transmission Tariff from DOCO to 31-3-2024 for Transmission Assets under "POWERGRID works associated with immediate evacuation for North Karanpura (3x660 MW) generation project of NTPC" in Eastern Region.
	3.	8/TT/2023	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part B (Phase-II) under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	4.	9/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2019 for determination of Transmission Tariff from DOCOs to 31-03-2024 for Transmission Assets under "Eastern Region Strengthening Scheme XX (ERSS - XX)" in Eastern Region.
	5.	15/TT/2023	PGCIL	Petition under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31-3-2024 for Transmission Assets Asset 1: Bypassing of 400 kV D/C Farakka - Kahalgaon (Ckt-3 & Ckt-4) and 400 kV S/C Farakka - Durgapur (Ckt-1 & Ckt-2) existing Transmission Line from NTPC, Farakka so as to form 400 kV D/C Kahalgaon - Durgapur along with upgraded bays at Durgapur SS and Kahalgaon SS (DOCO:02.01.2022), Asset 2: 01 no. 500 MVA, 400/220 kV Transformer (4th ICT) along with 01 no. 400 kV ICT bay (AIS) & 01 No. 220 kV ICT bay (GIS) along with 220 kV Cable from ICT to GIS bay at Muzaffarpur (POWERGRID) 400/220 kV sub-station (DOCO:8.4.2022) and Asset 3: LILO of both Circuits of Kishanganj (POWERGRID) -Darbhanga (DMTCL) 400 kV D/C (Quad) Line at Saharsa New (POWERGRID) sub-station along with associated 04 nos 400kV Line Bays at Saharsa New (POWERGRID) sub-station (DOCO:28.4.2022) under "Eastern Region Strengthening Scheme-XXIII" in Eastern Region.
	6.	52/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Assets under "Northern Region System Strengthening-XL(NRSS-XL)"
	7.	57/TT/2023	BBMB	Petition for determination of tariff of the Transmission assets operated and managed by Bhakra Beas Management Board (BBMB) and the SLDC Charges for the control period 1.4.2019 to 31.3.2024.
	8.	132/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from DOCO to 31-3-2024 for Asset-I: Combined Asset of (1) LILO of one circuit of Bamnauli- Jattikalan 400 kV D/C line along with associated bays at Dwarka-I substation, (2) 400/200 kV, 500 MVA ICT-I, II & III along with associated bays at Dwarka-I substation, (3) 400 kV, 125 MVAR bus reactor along with associated bay at Dwarka-I

			substation; Asset-II: 400/200kV, 500 MVA ICT-IV along with associated bays at Dwarka-I substation; Asset-III: LILO of circuit-2 of 400 kV D/C Bawana-Mandola line at Maharani Bagh substation along with associated bays; Asset-IV: LILO of circuit-1 of 400 kV D/C Bawana-Mandola line at Maharani Bagh substation along with associated bays ; Asset-V: By passing of LILO of one circuit of 400 kV Dadri-Ballabgarh D/C line at Maharani Bagh (existing) (to be used during emergency) under "Creation of 400/220 kV Substations in NCT of Delhi during 12th plan period (Part-A)".
9.	191/TT/2023	PGCIL	Petition under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset -1:- Extension of 400kV Bachau substation with line reactor along with associated line bays and Asset -2:- Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under "Transmission System for connectivity of Essar Power Gujarat Limited" in Western Region".
10.	193/TT/2023	PGCIL	Petition under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from Actual DOCO to 31-3-2024 for Asset under "Regional Strengthening Scheme to mitigate the overloading of 400 kV NP Kunta -Kolar S/C line" in Southern Region.
11.	194/TT/2023	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for ASSET-I: Yelahanka- Tumkur (73.412KM) OPGW communication link along with associated Communication Equipment's and ASSET-II: NCTPS (TNEB) - Tondiarpet (TNEB) (17.893 KM) OPGW communication link along with associated Communication Equipment's under "Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region."
12.	209/TT/2023	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Assets under "Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal-Part-A2".
13.	6/TT/2023	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-3-2024 for Asset-1:Shifting of 125 MVAR and 80 MVAR line reactors at Nellore (PG) from Nellore PS- Nellore (PG) 400kV D/c Line to Nellore (PG) - Sriperumbudur 400kV D/c Line (with suitable arrangement) and b) Bypassing Nellore PS- Nellore (PG) 400kV D/c (Quad) line and Nellore (PG)- Thiruvalem 400kV D/c Quad line at Nellore (PG) for making direct Nellore PS- Thiruvalem 400kV D/c (Quad) Line under Transmission System for controlling High Loading of Nellore (PG)- Nellore PS 400kV (Quad) D/C line in Southern Region.
14.	7/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset A :- 2 Nos 400kV Line Bays at 400 kV Mapusa S/s (For termination of Xeldem Mapusa 400kV D/c (Quad) Line, (Line under TBCB)). Asset B :- 1x80MVAR, 420kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi GIS) S/s. [for Narendra (New) Xeldem 400kV Quad line formed after LILO of one circuit of Narendra (Existing) Narendra (New) 400kV D/c quad line at Xeldem] under POWERGRID works Associated with Additional 400KV feed to Goa.
15.	32/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 02 Nos 220 kV Line Bays at Samba Sub-station covered under "Northern Region System Strengthening - XLII" in Northern Region.

16.	33/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 1x500 MVA, 400/220 kV ICT (3rd) along with the associated bays and 2 no 220 KV Bus sectionalizer bay (Hybrid/MTS) at Indore (POWERGRID) substation, Asset-2: 1 no. 220 kV Hybrid/MTS Line Bay at Indore S/S under Connectivity and LTA for 325 MW Wind Project of M/S SBESS Services Private Limited in Western Region.
17.	133/TT/2023	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-3-2024 for Asset-1: 02 Nos 400 KV GIS Line Bays at 765/400 kV Varanasi Sub-station covered under "Construction of 2 nos. of 400 kV Hybrid/GIS Line bays at Varanasi (PG) Sub-station" in Northern Region.
18.	119/GT/2023	NTPC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
19.	89/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Truing up of tariff for 2014-19 tariff block and determination of tariff for 2019-24 tariff block of National Capital Thermal Power Station, Stage-II (980 MW)
20.	90/GT/2023	SPGL	Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.
21.	91/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of tariff of North Karanpura Super Thermal Power Station Project (3x660 MW) for the period from anticipated COD of Unit#1 (1.3.2023) to 31.3.2024.
22.	120/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 9 of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of tariff of Barauni Thermal Power Station Stage-II (2x250 MW) on COD of Unit-9 (Unit-2 of stage-II)
23.	154/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of tariff of Telangana Super Thermal Power Station Stage-I (2x800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 1.4.2023) to 31.3.2024.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
23.10.2023